

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.109/MP/2026 along with IA (Diary) No.316/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA route.

Petitioners : Ayana Renewable Power Private Limited (ARPPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPPL
Shri Anubhav Mishra, Advocate, ARPPL
Shri Rahul Shaji, Advocate, ARPPL
Shri Atulya Singh, Advocate, ARPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Respondent, CTUIL, has not filed any reply despite the specific direction *vide* the Record of Proceedings dated 11.3.2026.

2. The learned counsel for the Respondent, CTUIL, submitted that the Petitioners have initiated parallel proceedings as they have sought similar reliefs in a Writ Petition filed before the Hon'ble High Court of Delhi and the Petitioners be directed to confirm the forum in which they wish to contest the present matter. The learned counsel, while strongly objecting to the maintainability of the present Petition, sought a week's time to file a reply only on the aspect of maintainability of the present Petition.

3. In response, the learned counsel for the Petitioner submitted that the Respondent, CTUIL, ought to be directed to file its reply on maintainability as well as merits.

4. Considering the submissions made by the learned counsels for the parties, the Commission, while directing the Respondent, CTUIL, to comply with the direction(s) issued *vide* Record of Proceedings dated 11.3.2026, directed as under:



- a) The Respondent to file its comprehensive reply on maintainability as well as merits within three weeks with a copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.
 - b) The Petitioners to file the following information/ clarification, on affidavit, within two weeks:
 - i. Current status of the implementation of projects against the Connectivity granted for 150 MW at Tumkur (Pawagada), 150 MW at Ananthapuram, 50 MW at Bhuj-I, and 100 MW at Koppal II, along with the status of implementation of the dedicated transmission line and generator pooling station.
 - ii. Status of furnishing of Land Document and Financial Closure Document for all four nos. of connectivity(ies).
 - c) CTUIL to file, along with its reply, the status of the Petitioners' connectivity(s) and the details of the compliance met, in respect of each connectivity(s), towards the various milestones under the GNA Regulations.
5. The Petition will be listed for hearing on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)